

SUPREME COURT OF INDIA

Rail Travellers Service Agents

Vs.

Union of India & Ors.

W.P.(Civil)No.691 of 2014

(Anil R. Dave and Adarsh Kumar Goel,JJ.,)

07.09.2015

JUDGMENT

Anil R.Dave,J.,

1. It has been submitted by the learned counsel for the parties that the petitioners have made a representation on the subject-matter of the petitions and it has been submitted by the learned counsel appearing for the Union of India that the representation is under consideration.
2. The representation shall be decided by the respondent -Authorities within two weeks from today and the decision taken on the representation shall be communicated to the petitioners within two weeks thereafter.
3. If the petitioners are aggrieved by the said decision, it would be open to them to take appropriate action in accordance with law.
4. The writ petitions are disposed of. All the pending applications stand disposed of.